

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH,

J A I P U R .

T.A. NO. 764/86  
MAHENDRA SWAROOP

Date of decision: 25.6.93

: Applicant.

VERSUS

UNION OF INDIA & ORS

: Respondents.

Mr. S.D. Sharma

: Counsel for the applicant.

Mr. K.N. Shrimal

: Counsel for the respondents.

CORAM:

Hon'ble Mr. Justice D.L. Mehta, Vice-Chairman

Hon'ble Mr. O.P. Sharma, Administrative Member

PER HON'BLE MR. JUSTICE D.L. MEHTA, ADMINISTRATIVE MEMBER:

Heard the learned counsel for the parties.

2. The applicant submitted the M.P. before this Tribunal and in the said petition, the applicant has mentioned that the petitioner has, later on, been assigned the correct seniority vide order dated 21.5.1986 but the other reliefs claimed have not been given to him.

3. The applicant has prayed for the seniority in the suit and the seniority has been assigned to him in 1986 correctly and now there is no grievance.

4. As far as the consequential reliefs are concerned, the respondents submit that the applicant did not appear in the typing speed test in 1984. The applicant submits that he appeared and the result has not been declared. In the result, the petition is disposed of in this way that the respondents will verify whether the applicant has appeared in the typing speed test or not which was held on 23.2.84. <sup>and grant consequential reliefs, if called for.</sup> Apart from that if independently on account of revision in the seniority list in 1986, any relief can be granted to the applicant, the respondents will consider this matter also.

5. The T.A. is disposed of accordingly, with no orders as to costs.

( O.P. SHARMA )  
Administrative Member

( D.L. MEHTA )  
Vice-Chairman